CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1928/1990

New Delhi, this 4th day of April, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P. Biswas, Member(A)

Shri Sohan Lal C/6/244, Yamuna Vihar, Delhi-53 .. Applicant (applicant in person)

versus

Union of India, through

- 1. Secretary M/Urban Development, New Delhi
- 2. Secretary
 M/Personnel, PG & P, New Delhi
- 3. Secretary UPSC, New Delhi
- 4. Director General of Works CPWD, Nirman Bhavan, New Delhi
- 5. Shri Ydhister Sardana
 EE, CPWD
 C-148, Nanakpura, New Delhi
 for R-4
 .. Respondents

(By Advocate Shri G.K.Agarwal/with Shri V.S.R. Krishna-through proxy counsel Shri R.K.Shukla) (for R-1 to 3)

ORDER(oral)

Hon'ble Dr. Jose P. Verghese

The matter has come up for final disposal and the much awaited decision in the case of J.N.Goel & Ors. Vs. UOI & Ors. of the Hon'ble Supreme Court has how and the same has been reported in JT 1997(1) 451. We have perused the records of the instant case as well as the decision of the Hon'ble Supreme Court and we find that the decision of the Supreme Court covers the dispute raised by the applicant herein. According to the said decision, regularisation under relevant rules





is directed to be done by the respondents. applicant may make a representation highlighting his grievances and apprehensions. Respondents shall take into consideration of the said representation of the applicant and dispose of the same within four weeks after the decision of the Supreme Court is implemented. If any grievance still survives, the applicant is given liberty to approach this court in an appropriate manner in accordance with law.

With this direction, the OA is disposed of. There shall be no order as to costs.

> (S.P. Biswas) Member(A)

(Dr. Jose P Verghese) Vice-Chairman(J)

/gtv/